

Woman dies after structure at Dahi Handi event falls

Express News Service
Pune, September 5

A 45-YEAR-OLD woman died after a part of a temporary metallic structure constructed for a Dahi Handi celebration as part of Janmashtami collapsed on her in Pimpri Chinchwad Friday night.

According to the police, Salma Salauddin Pathan, a resident of Juni Sangvi, who was standing next to the structure, sustained critical injuries to her head. Sandeep Atole, Deputy Commissioner of Police (Zone 1) for Pimpri Chinchwad, said, "Some people were taking down the temporary metal structure constructed for Dahi Handi celebrations around 10 pm when a part of its truss suddenly collapsed."

Pathan was rushed to a nearby hospital but was pronounced dead by doctors.

DCP Atole said the Sangvi police have registered a case of accidental death report and a probe has been launched into possible negligence.

Dahi Handi is celebrated



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across various parts of India, particularly in Maharashtra, which mark the birth of Lord Krishna. A key tradition of the festival involves hanging clay pots, or handis, filled with milk, butter, curd, sweets, and other offerings at considerable heights. Teams of participants form human pyramids to reach and break the pots, recreating the playful childhood exploits of Lord Krishna.

As part of the celebrations, groups compete to break handis suspended at designated locations, turning the tradition into lively public events that draw large crowds. Given the scale and enthusiasm surrounding these festivities, local police authorities and civic bodies have issued safety guidelines to help ensure that the celebrations are conducted safely and responsibly.

PUNE DJ BAN ROW

MVA opposes loud music, BJP yet to take stand

Manoj More
Pune, September 5

IN THE wake of the controversy over the use of disc jockey (DJ) music and other pollution-causing sound systems during festivals in Maharashtra, the constituents of the Maha Vikas Aghadi (MVA) and other Opposition parties have clearly spelt out their opposition to "obnoxious" DJs, while the BJP has remained indecisive on whether to ban DJs or not.

"To demand a ban on deafening DJ loudspeakers, a rally is being organised by Anti-Loudspeaker Pune Citizens' Forum on Sunday (September 6), at 11 am, marching from Balgandharva Chowk to the PMC headquarters," said Mukund Kirdat, city president, Aam Aadmi Party.

"If people of Pune don't want DJs, they should join Sunday's march. The organisers of the march are ordinary citizens of Pune. The march belongs to no political party or ideology – it belongs purely to the people of Pune. Whatever your party or ideology, if citizens want to say no to DJs, they should join the march," appealed activist Vishwambhar Choudhary.

Meanwhile, Chief Minister Devendra Fadnis, who in the last two days spoke twice about the noise pollution in Pune but remained non-committal on



AAP said that a protest will be held to demand a ban on deafening DJ loudspeakers today at 11am. FILE

the demand to ban the use of DJ music during the forthcoming Ganesh festival, left the decision to Pune residents.

"All decisions must be made by taking people into confidence... Traditions or customs in festivals cannot be stopped suddenly through laws. Discontinuing such practices requires taking people into confidence to find a middle ground rather than relying solely on the threat of laws," he said.

In the same breath, the chief minister acknowledged the need to curb noise pollution.

The issue of a ban on DJ music first surfaced after one Vidyand Bapat raised it during the Ganesh festival preparation meeting organised by the Pune Municipal Corporation (PMC)

and the police. Bapat faced severe opposition from Ganesh Mandal workers who also heckled him during the meeting.

The issue escalated after Bapat was attacked by a former Ganesh Mandal president when he was speaking to a Marathi News channel on Thursday. Despite the attack, Bapat refused to back down on his demand and insisted that a ban on not only DJ music but also all sound-amplifying equipment be enforced in Pune.

Spelling out his party's stand, Shiv Sena (UBT) spokesperson Sanjay Raut said that the residents of Pune strongly support Bapat's stance and they too are behind them. "The chief minister is saying that there was a need for a 'public dialogue' on an

issue that could be resolved by him in a single day," Raut added.

'Earthquake-like tremors'

Saying that DJ music generates "earthquake-like tremors", Raut said, "The government should take immediate action and not remain indecisive. Political decisions are often executed within hours; a decision regarding DJ music is being unnecessarily delayed."

Stating that the Nagpur police commissioner has imposed bans on DJ music and laser lights, Raut alleged that there were different rules for different cities during the tenure of the Fadnis-led Mahayuti government.

NCP (SP) working president Supriya Sule also said the Fadnis government has failed to take a clear stand on noise pollution. "The government had been indecisive in banning DJ music. It should strictly implement Supreme Court guidelines regarding sound limits and decibel levels during festivals. The guidelines must be legally enforced rather than be left ambiguous."

Pune city Congress president Prashant Jagtap said the city's 125-year-old Ganeshotsav tradition should be celebrated with enthusiasm using traditional instruments like Dhol-Tasha and

not pollution-causing DJ music. "High-decibel DJ music causes severe hearing damage and disrupts social harmony. The Congress stands firmly against DJ music usage while supporting traditional music within reasonable volume limits."

AAP spokesperson Mukund Kirdat said they have submitted a written memorandum on behalf of the residents to Pune Police Commissioner Amitesh Kumar. The demand encompasses a ban on loudspeakers not just during Ganeshotsav, but applicable to all types of religious, caste-based, and political processions.

Asked about the party's stand on the issue, BJP state spokesperson Navnath Ban said, "The party's stand is clear about DJ music. We will go by the public sentiment. Whatever public sentiment is there about DJ music, we will follow it."

Ban said parties like Sena-UBT are "targeting Hindu festivals while keeping quiet about the use of DJ music during festivals celebrated by other communities." His party colleague and Rajya Sabha MP Medha Kulkarni, however, said, struck a different note. "Festivals should be celebrated in a disciplined and decent manner. I strongly oppose the use of DJ music and loudspeakers during festivals."



Festive Fun

Citizens celebrate Dahi Handi at Lalmahal Chowk on Saturday. The celebrations were held in the absence of loud DJ music. PAVAN KHENGRE

Pune's little-known bee museum: A hive of secrets hidden in Shivajinagar

Dipanita Nath
Pune, September 5

EVERY STEP up the staircase reveals a bee trivia. It begins with "Few queen bees live beyond two years". You learn that a bee hive detects a missing queen within 15 minutes. This is followed by "Queen bee mates when young and stores semen inside body".

A visitor climbs past "The honey bee has six legs, two pairs of wings and five eyes" and "Honey bees build space-saving hexagonal cell" to arrive at "A honey bee visits 50-100 flowers per trip". Where the posters end, a door stands with a pair of yellow hexagonal designs declaring "Museum".

This is the bee museum at the Central Bee Research and Training Institute (CBRTI) at Shivajinagar. Established on November 1, 1962, the campus houses a single-room museum that a regular person might find rather academic but, for an ardent bee lover, is a hive of information. "A lot of school children are regular visitors. Adults are also showing a growing interest in bee keeping and like to visit the museum," says Rahul Kale, Training Coordinator at the CBRTI.

One of the boards in the museum gives a list of crops that depend on honey bees for pollination. Among these are mustard, sunflower, arhar, cotton, Coffee, almond, avocado, guava, peach, orange, watermelon, onion, pumpkin, radish and coriander. "Everyone is already doing farming well but in, inter-cultural farm operations, where we are carrying



The bee museum at the Central Bee Research and Training Institute (CBRTI) at Shivajinagar; (below) Rahul Kale shows visitors a slatted rack with bees. EXPRESS



out irrigation well, applying fertilizer, and growing crops according to the soil, people still do not know whether the crop they are growing has unisexual flowers or bisexual flowers. If it is a cross-pollinated area, the role of our bees becomes very

important. Farms that grow moringa and papaya, among others, require bee boxes on high priority," says Kale.

The museum is made up of photographs, information boards and displays of different kinds of honey extractors, wasp



traps, bee hives and a nest of predator wasps. In a glass case, one can look at the exhibits of pests and predators of honey bees, such as the Praying Mantis, Robber Fly and wax moth. It is the real-life stories of bees and people that bring the museum alive.

A guide, such as Kale, would inform you that "a bee has to consume a minimum of 10 to 12 kg of honey to prepare 1 kg of wax". They talk of "the number of natural nesting sites for bees continuously decreasing". "Based on the plant pollination concept, we need boxes for the cropping patterns to be implemented in farms," he says. Using photographs, they show how bee pollination serves to increase fruit yield 26-40 per cent. A plant pollinated by bees will have bigger and better-shaped fruits and more fruit sets.

"There is a technique to remove honey from a comb without destroying the latter," says Kale. Walk around the museum and you realise that bee products include bee pollen that are valuable in the nutraceutical sector. Bee venom, which is an initially colourless, clear, watery liquid that dries quickly, is used in the treatment of arthritis and rheumatism. "People keep coming to learn about bees. We also run awareness campaigns," says Kale.

Teachers are the true architects of our future: Sunetra Pawar

Express News Service
Pune, September 5

DEPUTY CHIEF Minister Sunetra Ajit Pawar said on Saturday that teachers were the true architects of the future, and that honouring their dedicated service and encouraging academic excellence among students lay a strong foundation for building an empowered and knowledge-driven society.

A felicitation ceremony to honour recipients of the District Ideal Teacher Awards, the Chairman's Cup and students who secured positions in the state merit list of the scholarship examination was held at Shri Ganesh Kala Krida Rangmanch in Pune on the occasion of Teachers' Day.

During the event, Sunetra Pawar felicitated ideal teachers who have made notable contributions to the education sector and meritorious students who have achieved outstanding success in the scholarship examination.

"Education has always been a priority in Maharashtra's development, a vision strongly supported by Ajit Pawar. It was his dream that students in rural areas should

have access to quality, modern and globally competitive education. The government is committed to taking this vision forward through initiatives such as Pune Model School, digital education and various modern educational programmes," Sunetra Pawar said.

Pune is known as the educational capital of Maharashtra. The rich legacy of education established by Mahatma Jyotirao Phule and Krantijyoti Savitribai Phule is being carried forward through Zilla Parishad schools today. The children studying in these schools are the true strength of rural Maharashtra.

"In the changing times, it is essential to provide students with more than textbook-based knowledge. Skill-based and value-based education must be complemented by digital education and AI literacy," Sunetra Pawar said.

Sunetra Pawar extended her heartfelt wishes to all teachers and students, urging meritorious students to continue their tradition of excellence and teachers to carry forward their noble work of imparting knowledge with renewed dedication.



Sunetra Pawar in Pune on Saturday. EXPRESS

Yugantar Education Society's

SHRI BALASAHEB TIRPUDE

COLLEGE OF HOTEL MANAGEMENT AND CATERING TECHNOLOGY

CIVIL LINES, SADAR, NAGPUR. PH.: 0712-2550695

(Approved By AICTE, DTE, Affiliated to RTM Nagpur University)

Admission Against Vacant Seats of CAP Rounds & Institute Level Seats

Admissions as per State CET Cell and D.T.E MS rules

Bachelor of Hotel Management & Catering Technology-I

(4 Year Degree Course)

ACTIVITY	DATES
Invitation of applications from registered candidates	07 Sep. to 09 Sept. 2026
Display of Merit List	10 Sept. 2026
Admission of selected candidates as per Govt. admission rules	11-13 Sept. 2026

President

General Secretary

SASHI COMMUNICATION

Department of Water Resources, Government of Odisha

"e" Procurement Notice No. ACEDC-BBSR- 08/ 2026-27

1. **Name of the Works:** Total 03 (Three) Nos. Drainage work.

2. **Estimated cost:** Rs. 111.47 lakh to Rs. 336.35 lakh

3. **Period of Completion:** 11 (Eleven) months

4. **Date and time of availability of bid document in the portal:** From 11.00 hours of Dt. 07.09.2026 to 18.00 hours of Dt. 21.09.2026.

5. **Last date/time for receipt of bids in the portal:** 18.00 hours of Dt. 21.09.2026.

6. **Date of Opening of Technical Bid:** 22.09.2026 at 11:00 hours

7. **Name and address of the Officer inviting Bid:** Additional Chief Engineer, Drainage Circle, Unit-8, Bhubaneswar-751012. e-mail Id:- sedrainagebbsr12@gmail.com.

8. The update notification will be intimated to the participated bidders to their registered e-mail & to their registered mobile number through an autogenerated text message by e-procurement system. On such intimation, individual bidder needs to log in to their ID through DSC to know the uploaded summary, i.e. details of opening of financial bid, lottery date time, venue, acceptance of bid etc. Further details can be seen from the e-Procurement portal of Odisha Government <https://tendersodisha.gov.in>. All information, notices, addendum, corrigendum, cancellation notice etc. if required, will be published in this portal.

Sd/-

Additional Chief Engineer
Drainage Circle, Bhubaneswar

OIPR-32001/32409/1/26-27/0009

IN THE DEBTS RECOVERY TRIBUNAL

AT C.G.O. COMPLEX, BLOCK B, 2nd FLOOR, SEMINARY HILLS, NAGPUR-440006.

O. A. No. 221/2024 F.F. 19/10/2026

UNION BANK OF INDIA - VS. -

M/S. MARMELOS FOOD & ANOTHER

To, Defendants

D-1) M/s. Marmelos Food a Proprietorship Concern, Through its Proprietor Mr.Nikhil S/o. Rajendra Sherekar, Plot No. E-26, Near MIDC Area, Tahsil and District Amravati-444601

D-2) Mr. Nikhil S/o. Rajendra Sherekar, R/o Narhari Nagar, Rajapeth, Amravati Tahsil and District Amravati-444606.

SUMMONS/PAPER PUBLICATION

1. WHEREAS the above named applicant / appellant has filed the above referred application/appeal in this Tribunal.

2. WHEREAS the service of Summons/Notice could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.

3. You are directed to appear before this Tribunal in person or through an Advocate and file Written Statement/Reply Sual on 19/10/2026 at 10.30 am and show cause as to why reliefs prayed for should not be granted.

4. Take notice that in case of default, the Application/Appeal shall be heard and decided in your absence.

Given under my hand and the seal of the Tribunal on this 25 day of August 2026, at Nagpur.

SEAL

Sd./- Registrar
Debt Recovery Tribunal
Nagpur

FORM A

Public Announcement

(Under Regulation 6(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WARDHA MEGA FOOD PARK PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Wardha Mega Food Park Private Limited
2.	Date of incorporation of Corporate Debtor	24.11.2011
3.	Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs, ROC – Nagpur
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U93030MH2011PTC224346
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: Block 1, Second Floor, Nagpur Khadi Mandal, Gandhi Sagar, Mahal, Nagpur City, Nagpur, Nagpur, Maharashtra, India, 440002.
6.	Insolvency commencement date in respect of corporate debtor	04.09.2026
7.	Estimated date of closure of insolvency resolution process	03.03.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Sanjay Shrivastava Reg.No.: IBBI/IPA-001/IP-P-01528/2018-2019/12425
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 205 B Suraksha Apartment, Hindustan Colony, Amravati Road, Nagpur, Maharashtra, 440033. Email: casanjayshrivastava@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP, 144, 14th Floor, Mittal Court, B Wing, Nariman Point, Mumbai – 400021. Email: wardhamegafood.abc@gmail.com
11.	Last date for submission of claims	18.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Relevant Forms available at https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal (NCLT), Mumbai Bench- VI has ordered the commencement of a Corporate Insolvency Resolution Process of Wardha Mega Food Park Private Limited vide Hon'ble NCLT Order in C.P. (IB)/9/MB/2026 dated 04.09.2026 .

The creditors of Wardha Mega Food Park Private Limited, are hereby called upon to submit their claims with proof on or before 18.09.2026 to the Interim Resolution Professional at the address mentioned against entry no . 10.

The financial creditors shall submit their claims with proof by electronic means only . All other creditors may submit the claims with proof in person, by post or by electronic means .

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.09.2026

Place: Nagpur

Sd/-

Sanjay Shrivastava

IBBI/IPA-001/IP-P-01528/2018-2019/12425

Interim Resolution Professional

In the matter of Wardha Mega Food Park Private Limited

AFA valid till 31.12.2026